#### **The Number of discontinued Old-Age Pensions**

### \*71. SH. NEERAJ SHARMA (FARIDABAD NIT):

Will the Chief Minister be pleased to state:-

- a) the number of old -age pensions made from the Parivar Pehchan Patra/Family Identity Card from 1<sup>st</sup> July, 22 till to date;
- b) the documents on the basis of which the old-age pension was made prior to the Parivar Pehchan Patra /Family Identity Card together with the document on the basis of which the age of beneficiaries was verified before Parivar Pehchan Patra along with the name of the officer by whom the age was verified;
- c) the process which is being adopted for making old-age pension from Parivar Pehchan Patra and the document on the basis of which the age is being verified together with the details thereof; and
- d) the district-wise details of the old-age pensions discontinued through Parivar Pehchan Patra togetherwith the basis of which the said pensions have been discontinued along with the details thereof?

#### SH. MANOHAR LAL,

#### **CHIEF MINISTER**

Sir, the reply is as under:-

Sr.	Questions	Reply
No.	the number of old -age pensions made from the Parivar Pehchan Patra/Family Identity Card from 1 <sup>st</sup> July, 22 till to date;	Total number of 39,175 Old Age Pensions has been sanctioned from 1 <sup>st</sup> July, 22 onwards till date (i.e. 13-03-2023) on pro-active basis after seeking consent of the beneficiary based on Parivar Pehchan Patra.
b)	the documents on the basis of which the old-age pension was made prior to the Parivar Pehchan Patra /Family Identity Card together with the document on the basis of which the age of beneficiaries was verified before Parivar Pehchan Patra along with the name of the officer by whom the age was verified;	In this regard, it is submitted that following documents were required to sanction the old age pension prior to Parivar Pehchan Patra:-  1. The applicant of domicile and resident of Haryana State for last 15 years or more had to submit any of the documents like Ration Card, Voter ID Card, Voter list, Pan Card, Driving license, Passport, Electricity/Water bill, documents of land/house/ LIC Policy/registered rent deed of rented house or Domicile Certificate of Haryana for proving his domicile.  2. His/her income from all sources together with that of his/her spouse does not exceed Rs. 2,00,000/- per annum.  3. Birth certificate issued by Health Department /School Certificate/Driving License issued before 16.06.2016 /Passport/ Pan card with self photo issued on or before the year 2005/ voter ID card/ with self photo voter list, applicant can submit any

one of these documents for assessing his/her age. If applicant is not able to provide any of the documents related to age then he can provide his son/daughter birth certificate/ School Certificate showing 40 years of age issued by Health Department/School. The school leaving certificate or any certificate regarding date of birth issued on plain paper by the school is not acceptable. And in case an unmarried/issueless applicant who does not have any document mentioned above then concerned District Social Welfare Officer (DSWO) shall refer his case to a team of two doctors constituted in District Civil Hospital for assessing the age of applicant. All the documents required for sanctioning of Old Age Pension were to be verified by concerned District Social Welfare Officer. With the launch of Pro-active benefit delivery, the documents are no longer required and the process has been simplified. c) the process which is being The Standard Operating Procedure (SOP)/ process followed adopted for making old-age for proactive service delivery of Old Age Samman pension from Parivar Pehchan Allowance through Parivar Pehchan Patra (PPP) is enclosed at Annexure-1 in respect of Citizen Resource Information Patra and the document on the basis of which the age is being Department (CRID). The following documents are accepted electronically by verified together with the details thereof: and Citizen Resource Information Department (CRID) for proof of age for Old Age Pension in PPP:-1. Birth certificate 2. School leaving certificate along with school records showing the name. 3. Matric certificate. 4. Voter ID card issued on or before 2017. d) the district-wise details of the Old Age Pension of total number of 22,198 beneficiaries' old-age pensions discontinued stands discontinued on the basis of Parivar Pehchan Patra data. The district wise detail as on 13.03.2023 is available at through Parivar Pehchan Patra togetherwith the basis of which Annexure-2 in respect of Social Justice, Empowerment, the said pensions have been Welfare of SC & BC and Antyodaya (SEWA), Department. discontinued along with the details thereof?



# **Government of Haryana**

# **SOP (Standard Operating Procedure)**

(For proactive service delivery of Old Age Samman Allowance)

08th June 2022



# Parivar Pehchan Patra Citizen Resource Information Department Government of Haryana

# SOP for proactive service delivery of Old Age Samman Allowance

- **a. Purpose:** This process shall be followed for proactive service delivery of Old Age Samman Allowance through Parivar Pehchan Patra
- **b. Stakeholders:** Following are the key stakeholders for the process:

Sno	Name of the stakeholder	Туре
1	CRID	Owner
2	Social Justice & Empowerment Department, Haryana	Stakeholder

## c. Process:

S.	Details	Responsibility
no	SHORTLISTING ELIGIBLE	
1	<ul> <li>On the 1st day of each month, FIDR shall identify all such citizens:</li> <li>who are turning 60 years of age in next 3 months as per their data present in FIDR.</li> <li>who are 60 years or more and who are either not an active beneficiary of Old Age Samman Allowance or have not denied to receive the allowance from Government.</li> </ul>	
2	<ul> <li>For all citizens identified in Step 1, their data of family income and age, whichever is "NOT VERIFIED" in FIDR, shall be pushed for verification as per the following process:</li> <li>Incase Age is not verified, the citizen details are pushed to the team lead of the respective Local Committee of the citizen for verification. The team lead verifies the age of the citizen through a documentary proof provided by the citizen &amp; uploads the same on the DOB verification app.</li> <li>Incase Income is not verified, the family data is pushed to the respective Local Committee of the citizen for verification. The family income, as calculated through the process laid down for the same in FIDR basis the inputs received from Local Committee members, is marked as verified income in FIDR</li> </ul>	CRID

3	The data pertaining to all such shortlisted citizens whose date of birth and	CRID
	income are "VERIFIED" in FIDR shall be shared with the	
	Social Justice	
	Department through an API based mechanism	
	Social Justice Department shall check whether the citizen is	
4	already present as an inactive beneficiary of the Old Age Samman	Social Justice
	Allowance in their database. In case, the beneficiary is found as	Department
	inactive, his/her Allowance shall be re-	
	instantiated from the current month and the beneficiary shall be	
	marked as	

S.n o	Detail s	Responsibili ty
	Active. The respective beneficiaries are notified through SMS	
	regarding re-	
	instantiation of their Old Age Samman Allowance. For the remaining shortlisted citizens, the department shall obtain	
	the consent of the citizens for application of Old Age Samman	
5	Allowance as per the process (preferably online) laid down by the	Social Justice
	Department.	Department
	For all positive responses received (wherein citizen opts for the	
	Allowance), the department shall initiate the process for	
	registration of new beneficiaries	
	in Old Age Samman Allowance as per their existing process.	
	All responses received against the shortlisted citizens in Step 5	CRID/ Social
6	shall be shared back with FIDR through an API based mechanism.	Justice
	FIDR shall mark the responses received for future reference.	Department
	MARKING THE INELIGIBLE	
	BENEFICIARIES  On the 1st decrete as a second SIDD at all also also also fou "MEDIFIED"	
7	On the 1st day of each month, FIDR shall also check for "VERIFIED" income of	CRID
	all active Old Age Samman Allowance beneficiaries & their spouses in FIDR	
8	Incase the "VERIFIED" income of beneficiary & spouse is more	CRID
0	than Rs.	CRID
	2,00,000/-, FIDR shall share the data of such beneficiaries with the Department.	
	All such beneficiaries shall be marked as inactive in the	
9	Department database. The Allowance of all such beneficiaries	Social Justice
	shall be ceased from the specified month and the same shall be	Department
	shared back with FIDR through an API based	
	mechanism	



© Govt. of Haryana

## No. 121-2022/Ext.] CHANDIGARH, THURSDAY, JULY 7, 2022 (ASADHA 16, 1944 SAKA)

#### HARYANA GOVERNMENT

#### SOCIAL JUSTICE AND EMPOWERMENT DEPARTMENT

**Notification** 

The 7th July, 2022

No. 371-SW(4)-2022.— Whereas, the Social Justice and Empowerment Department, Haryana is implementing the "Old Age Samman Allowance Scheme 2005", as amended from time to time, to provide the social security to old persons who are unable to sustain themselves from their own sources and are in need of financial assistance.

And whereas, under the Scheme, the financial assistance in form of pension is being provided to the residents of Haryana having age of 60 years or above, as per the extant guidelines of the scheme.

And whereas, the State Government is issuing Parivar Pehchan Number to each family which is resident of State of Haryana under section 5 of Haryana Parivar Pehchan Act, 2021.

And whereas, under Section 6(2) of the Haryana Parivar Pehchan Act, 2021, the information of a family in the Family Information Data Repository which is verified or authenticated may be accepted subject to such other conditions as may be specified by the Haryana Parivar Pehchan Authority as conclusive proof for the purpose of determining eligibility for or the provision of any Scheme, Service, Subsidy or benefit provided or implemented by or on behalf of the State Government or any Government agency or local authority without any additional document or proof.

Now, the Government of Haryana hereby notifies the following procedure for sanctioning of new beneficiaries under the Old Age Samman Allowance w.e.f. 31/03/2022:-

- 1. An eligible person for receiving the benefits under the Scheme shall hereby be required to have a Parivar Pehchan Number for determining his/her eligibility for Old Age Samman Allowance Scheme.
- 2. The data fields as mentioned in Table VI of Government Notification No. 2/2/2022-1CRID(5) dated 29.04.2022 regarding Old Age Samman Allowance Scheme and tagged with the Parivar Pehchan Number (PPN) of the person, shall be provided by Haryana Parivar Pehchan Authority for determining the eligibility under the Old Age Samman Allowance Scheme.

(2262)

- 3. The Social Justice and Empowerment Department shall, on a monthly basis by 10th of every month, provide the upgraded list of beneficiaries electronically through secure data transfer process to HPPA.
- 4. Haryana Parivar Pehchan Authority shall provide in an electronic form through a secure data transfer process, the list of the persons, who as per data maintained by Haryana Parivar Pehchan Authority are eligible for Old Age Allowance under the Scheme of this department, alongwith their details every month by 15th of that month. The persons included in the list will be of the age of 60 years or above whose income and that of the spouse together is not more than Rs. 2.00 lakhs per annum and who is resident of Haryana for atleast last 15 years. The details as provided by the HPPA particularly the ageof the person, his/her income status, residence proof and bank account of the person will not require any further verification by Social Justice and Empowerment Department, Haryana. However, if any specific fact otherwise comes to the knowledge of the department regarding correctness of the information/verification, the same will be forwarded by SJE, Deptt. to the Haryana Parivar Pehchan Authority through the online grievance handling process for further inquiry or/and into the verification.
- 5. After determination of the eligibility of the person under the scheme, the intended beneficiary will be contacted by the concerned District Social Welfare Officer office or any other authorized Government representative, for obtaining his/her consent for availing the Old Age Samman Allowance. DSWOs will complete the consent process by the last date of the month in which the data has been pushed. The Pension ID will be issued by the Department of SJE by 7th of the next month. District Social Welfare Officer (DSWO) will ensure that the person is not drawing any other pension as per the scheme guidelines. In case any information is available with DSWO regarding the corrections of the verified data provided by HPPA, then the same will be intimated through the online grievance handling process established by HPPA using the login credentials of the DSWO provided by HPPA. After receipt of intended beneficiary's consent and inquiry, concerned District Social Welfare Officer will sanction online, on the portal of the SJE Department, the Old Age Samman Allowance in the beneficiary's favour and a Unique Pension Identification Number will be generated and further provided to the beneficiary.
- 6. However, the applications pending on PPP portal as on 25th April, 2022, when the old procedure has been stopped, will be dealt as per the procedure which existed earlier.

Chandigarh: Government Haryana,The 7th July, 2022. Department. VINEET GARG, Additional Chief Secretary to Social Justice and Empowerment

9738—C.S.—H.G.P. Pkl.

# "Annexure-2"

# District wise withheld Report in respect of Old Age Samman Allowance as on date 13/03/2023

Sr	District	Total	Details/Re	asons of Per	nsion with held							
No		Old Age Pensio n with held	Beneficiar his/her spo found as Governme Pensioner	ouse	Beneficiary or his/her spouse found as Government Employee as	Beneficia his/her sp found as service m	pouse Income of beneficiary		Beneficiary reported as Dead			
			As per DSWO	As per PPP	per PPP	As per DSWO	As per PPP	found more than prescribed limit as per PPP	By Saksh am Yuva	As Per RGI	As per PPP	
1	Ambala	668	1	85	4	0	6	391	2	29	150	
2	Bhiwani	871	0	69	0	0	0	379	238	19	166	
3	Charkhi Dadri	350	0	63	1	0	0	220	1	10	55	
4	Faridabad	494	0	36	1	0	1	325	63	7	61	
5	Fatehabad	923	1	38	1	1	1	734	4	24	119	
6	Gurugram	605	0	54	2	0	0	194	291	14	50	
7	Hisar	1793	0	119	1	0	0	462	902	41	268	
8	Jhajjar	977	1	102	1	0	0	424	316	18	115	
9	Jind	1809	1	96	2	0	0	476	1017	20	197	
10	Kaithal	1281	0	55	15	0	0	465	563	14	169	
11	Karnal	903	3	126	7	0	2	656	0	16	93	
12	Kurukshetra	1658	0	61	18	0	0	643	706	32	198	
13	Mahinderga rh	624	1	99	1	12	0	389	0	20	102	
14	Mewat	240	1	21	1	0	0	103	84	8	22	
15	Palwal	356	0	73	11	0	0	221	0	10	41	
16	Panchkula	155	7	0	0	0	0	66	42	33	7	
17	Panipat	595	0	70	1	0	0	301	103	15	105	
18	Rewari	509	0	75	3	0	0	310	53	17	51	
19	Rohtak	1481	3	127	4	0	0	398	799	28	122	
20	Sirsa	1221	0	35	0	2	0	903	138	31	112	
21	Sonipat	1985	0	149	6	0	0	535	1021	34	240	
22	Yamunanag ar	2700	0	77	2	239	560	411	1248	37	126	
	Total	22198	19	1630	82	254	570	9006	7591	477	2569	

Registrar General of India (Birth & Death) \*RGI

\*PPP:-Parivar Pehchan Patra

\*DSW O:-Disrict Social Welfare Officer

# बंद की गई वृद्धावस्था पेंशन की संख्या

# \*71: श्री नीरज शर्मा (फरीदाबाद एनआईटी):

क्या मुख्यमंत्री कृपया बताएंगे कि:-

- क) 1 जुलाई, 2022 से आज तक परिवार पहचान पत्र / फैमिली आईडेंटिटी कार्ड से बनी बुढ़ापा पैंशन की संख्या कितनी है; तथा
- ख) दस्तावेज क्या है जिनके आधार पर परिवार पहचान पत्र / फैमिली आईडेंटिटी कार्ड से पहले बुढ़ापा पैंशन बनाई गई थी तथा वे दस्तावेज क्या है जिनके आधार पर परिवार पहचान पत्र से पहले आयु सत्यापित की गई थी तथा उस अधिकारी का नाम क्या है जिसने आयु सत्यापित की थी;
- ग) प्रक्रिया क्या है जिससे परिवार पहचान पत्र से बुढ़ापा पैंशन बनाने के लिए अपनाया जा रहा है तथा दस्तावेज क्या है जिनके आधार पर आयु सत्यापित की जा रही है तथा उसका ब्यौरा क्या है; तथा
- घ) परिवार पहचान पत्र द्वारा बंद हुई बुढ़ापा पैंशनों का जिलावार ब्यौरा क्या है तथा आधार क्या हैं जिससे उक्त पैंशनों को बंद किया गया तथा उसका ब्यौरा क्या है?

_		
क0सं0	प्रश्न	उत्तर
क) ख)	1 जुलाई, 2022 से आज तक परिवार पहचान पत्र/ फैमिली आईडेंटिटी कार्ड से बनी बुढ़ापा पैंशन की संख्या कितनी है; तथा दस्तावेज क्या है जिनके आधार पर	परिवार पहचान पत्र अनुसार लाभार्थियों की सहमति उपरान्त सक्रिय आधार पर 1 जुलाई, 2022 से अब तक (अर्थात् 13.03. 2023) कुल 39,175 वृद्धावस्था पेंशन स्वीकृत की गई है इस संबंध में, यह लिखा जाता है कि:— परिवार पहचान पत्र की
	परिवार पहचान पत्र/ फैमिली आईडेंटिटी कार्ड से पहले बुढ़ापा पैंशन बनाई गई थी तथा वे दस्तावेज क्या है जिनके आधार पर परिवार पहचान पत्र से पहले आयु सत्यापित की गई थी तथा उस अधिकारी का नाम क्या है जिसने आयु सत्यापित की थी;	शुरूआत से पूर्व वृद्धावस्था पेंशन कि स्वीकृति निम्नलिखित दस्तावेजों के आधार पर की जाती थी:—  1. आवेदक का 15 वर्ष से अधिक की अवधि का हिरयाणा राज्य का निवासी होने का दस्तावेजों जैसे की—राशनकार्ड, मतदाता पहचान पत्र, मतदाता सूची, पैनकार्ड, ड्राईविंग लाईसेंस, पासपोर्ट, बिजली / पानी के लिए बिल मकान अथवा जमीन के कागजात / एल0आई0सी0 पोलिसी / मकान किराये के संबंध में पंजीकृत डीड या स्थाई निवासी प्रामण पत्र इत्यादि में से आवेदक से उसके डोमिसाईल (Domicile) साबित करने के लिए कोई भी दस्तावेज लिया जाना है ।  2. पुरूष /स्त्री की सभी स्त्रोतो से उसका / उसकी या पत्नी / पित दोनो की आय मिलाकर रू० 2,00,000 प्रति वर्ष से अधिक नहीं होनी चाहिए।  3. स्वास्थ्य विभाग द्वारा जारी जन्म तिथि प्रामण पत्र / स्कूल प्रामण पत्र / दिनांक 16.06.2016 से पूर्व जारी किया गया झाईविंग लाईसेंस / पासपोर्ट / वर्ष 2005 या इससे पूर्व जारी किया गया स्वयं का फोटोयुक्त पैन कार्ड / मतदाता पहचान पत्र / फोटोयुक्त मतदाता सूचि में से आवेदक अपनी आयु के आंकलन हेतू कोई एक दस्तावेज उपलब्ध करवा सकता है। यदि आवेदक के पास उक्त दस्तावेज उपलब्ध नहीं है

क0सं0	प्रश्न	उत्तर
		या फिर आवेदक की आयु में संदेह है तो संतान की
		40 वर्ष की आयु का स्वास्थ्य विभाग द्वारा जारी जन्म
		तिथि प्रमाण पत्र/स्कूल प्रमाण पत्र भी स्वीकार्य है।
		विद्यालय छोड़ने का प्रामण पत्र अथवा स्कूल द्वारा
		साधारण कागज पर दर्ज की गई जन्मतिथि को मान्य
		नहीं माना जाये।
		यदि प्रार्थी द्वारा आयु के संबंध में उपलब्ध करवाये गये
		दस्तावेज़ में दर्शाई गई आयु या दस्तावेज के संबंध में
		जिला समाज कल्याण अधिकारी को किसी स्तर पर भी
		संदेह होता है तो वह प्रार्थी से उसकी आयु के संबंध में
		निर्धारित कोई अन्य दस्तावेज भी मांग सकता है।
		अविवाहित / संतानहीन आवेदक, यदि उसके पास अपनी
		जन्मतिथि से संबंधित उपरोक्त वर्णित में से काई भी
		दस्तावेज उपलब्ध नहीं है तो उस स्थिति में संबंधित
		जिला समाज कल्याण अधिकारी द्वारा प्रार्थी की आयु के
		आंकलन हेतू मामला जिला के सिविल अस्पताल में
		गठित दो डाक्टरों की टीम को भिजवाया जायेगा।
		वृद्धावस्था पेंशन की स्वीकृति से सभी आवश्यक दस्तावेज
		को संबंधित जिला समाज कल्याण अधिकारी द्वारा सत्यापित
		किया जाता था। सक्रिय लाभ वितरण शुरू करने उपरान्त अब
		इन दस्तावेजों की आवश्यकता नहीं है, इस प्रक्रिया को सरल
		बना दिया गया है।
ग)	प्रक्रिया क्या है जिससे परिवार पहचान	परिवार पहचान पत्र (पी०पी०पी०) के माध्यम से वृद्धावस्था सम्मान
	पत्र से बुढ़ापा पैंशन बनाने के लिए	भत्ता की सक्रिय सेवा वितरण के लिए अपनाई जाने वाली मानक
	अपनाया जा रहा है तथा दस्तावेज क्या है जिनके आधार पर आयु	संचालन प्रक्रिया (एस०ओ०पी०) / प्रक्रिया नागरिक संसाधन सूचना विभाग (क्रीड) से संबंधित अनुलग्नक—1 पर संलग्न है।
	सत्यापित की जा रही है तथा उसका	पी०पी०पी० में आयु के प्रमाण के लिए निम्नलिखित दस्तावेज
	ब्यौरा क्या है; तथा	नागरिक संसाधन सूचना विभाग (क्रीड) द्वारा स्वीकार किए जाते
	,	ੈ:−
		1. जन्म प्रमाण पत्र
		2. स्कूल छोडने का प्रामण पत्र स्कूल रिकॉर्ड के साथ नाम
		दिखा रहा हो।
		3. मेट्रीक प्रमाण पत्र।
		4. 2017 को या उससे पहले जारी किया गया वोटर
		आई०डी० कार्ड।
ਬ)	परिवार पहचान पत्र द्वारा बंद हुई	परिवार पहचान पत्र के डाटा के आधार पर कुल 22,198
"/	बुढ़ापा पैंशनों का जिलावार ब्यौरा क्या	लाभाथियों की वृद्धावस्था पेंशन अभी भी स्थगित है। सामाजिक
	है तथा आधार क्या हैं जिससे उक्त	न्याय, अधिकारिता, अनुसूचित जाति और पिछडा वर्ग कल्याण
	पैंशनों को बंद किया गया तथा	और अंत्योदय (सेवा), विभाग से संबंधित जिलावार विवरण दिनांक
	उसका ब्यौरा क्या है?	13.03.2023 की स्थिति अनुसार अनुलग्नक—2 पर संलग्न है।



# हरियाणा सरकार

# एसओपी (मानक संचालन प्रक्रिया)

(वृद्धावस्था सम्मान भत्ता के सक्रिय सेवा वितरण के लिए)

08 जून 2022



परिवार पहचान पत्र नागरिक संसाधन सूचना विभाग हरियाणा सरकार

# वृद्धावस्था सम्मान भत्ता के सक्रिय सेवा वितरण के लिए एसओपी

क. उद्देश्यः परिवार पहचान पत्र के माध्यम से वृद्धावस्था सम्मान भत्ता के सक्रिय सेवा वितरण के लिए इस प्रक्रिया का पालन किया जाएगा

बी. हितधारक : प्रक्रिया के लिए प्रमुख हितधारक निम्नलिखित हैं:

क्र.सं	हितधारक का नाम	प्रकार
1	क्रीड	मालिक
2	सामाजिक न्याय एवं अधिकारिता विभाग, हरियाणा	हितधारक

# सी प्रक्रियाः

सा. प्रा	सी. प्रक्रिया:							
क्र.सं	विवरण	ज़िम्मेदारी						
। पात्र लाभार्थियों की छंटनी								
1	प्रत्येक माह के पहले दिन, एफआईडीआर ऐसे सभी नागरिकों की पहचान करेगा: • जो FIDR में मौजूद उनके डेटा के अनुसार अगले 3 महीनों में 60 साल की उम्र के हो रहे हैं। • जिनकी आयु 60 वर्ष या उससे अधिक है और जो या तो वृद्धावस्था सम्मान भत्ता के सक्रिय लाभार्थी नहीं हैं या जिन्होंने सरकार से भत्ता प्राप्त करने से इनकार नहीं किया है।	क्रीड						
2	चरण 1 में पहचाने गए सभी नागरिकों के लिए, उनकी पारिवारिक आय और आयु का डेटा, जो भी FIDR में "सत्यापित नहीं" है, को निम्नलिखित प्रक्रिया के अनुसार सत्यापन के लिए धकेला जाएगा:  • आयु सत्यापित नहीं होने की स्थिति में, नागरिक विवरण सत्यापन के लिए नागरिक की संबंधित स्थानीय समिति की टीम लीड को भेज दिया जाता है। टीम लीड नागरिक द्वारा प्रदान किए गए दस्तावेजी प्रमाण के माध्यम से नागरिक की आयु का सत्यापन करती है और उसे DOB सत्यापन ऐप पर अपलोड करती है।  • अगर आय सत्यापित नहीं है, तो परिवार के डेटा को सत्यापन के लिए नागरिक की संबंधित स्थानीय समिति को भेज दिया जाता है। पारिवारिक आय, जैसा कि एफआईडीआर के आधार पर निर्धारित प्रक्रिया के माध्यम से गणना की जाती है, स्थानीय समिति के सदस्यों से प्राप्त इनपुट को एफआईडीआर में सत्यापित आय के रूप में चिह्नित किया जाता है।							
3	ऐसे सभी शॉर्टलिस्ट किए गए नागरिकों से संबंधित डेटा जिनकी जन्मतिथि और आय FIDR में "सत्यापित" हैं, उन्हें एपीआई आधारित तंत्र के माध्यम से सामाजिक न्याय विभाग के साथ साझा किया जाएगा।	क्रीड						

क्र.सं	विवरण	ज़िम्मेदारी
4	सामाजिक न्याय विभाग यह जांच करेगा कि नागरिक अपने डेटाबेस में वृद्धावस्था सम्मान भत्ता के निष्क्रिय लाभार्थी के रूप में पहले से मौजूद है या नहीं। यदि लाभार्थी निष्क्रिय पाया जाता है, तो उसका भत्ता चालू माह से फिर से शुरू किया जाएगा और लाभार्थी को सिक्रिय के रूप में चिह्नित किया जाएगा। संबंधित लाभार्थियों को उनके वृद्धावस्था सम्मान भत्ते की पुन: स्थापना के संबंध में एसएमएस के माध्यम से सूचित किया जाता है।	सामाजिक न्याय विभाग
5	शेष शॉर्टलिस्ट किए गए नागरिकों के लिए, विभाग द्वारा निर्धारित प्रक्रिया (अधिमानतः ऑनलाइन) के अनुसार वृद्धावस्था सम्मान भत्ता के आवेदन के लिए नागरिकों की सहमित प्राप्त की जाएगी। प्राप्त सभी सकारात्मक प्रतिक्रियाओं के लिए (जहां नागरिक भत्ता का विकल्प चुनते हैं), विभाग वृद्धावस्था सम्मान भत्ता में नए लाभार्थियों के पंजीकरण के लिए उनकी मौजूदा प्रक्रिया के अनुसार प्रक्रिया शुरू करेगा।	न्याय विभाग
6	चरण 5 में चुने गए नागरिकों के खिलाफ प्राप्त सभी प्रतिक्रियाओं को एपीआई आधारित तंत्र के माध्यम से एफआईडीआर के साथ साझा किया जाएगा। एफआईडीआर भविष्य में संदर्भ के लिए प्राप्त प्रतिक्रियाओं को चिन्हित करेगा।	क्रीड /सामाजिक न्याय विभाग
	अपात्र लाभार्थियों को चिह्नित करना	
7	प्रत्येक महीने के पहले दिन, FIDR में सभी सक्रिय वृद्धावस्था सम्मान भत्ता लाभार्थियों और उनके जीवनसाथी की "सत्यापित" आय की भी जाँच FIDR में करेगा।	क्रीड
8	यदि लाभार्थी और पति/पत्नी की "सत्यापित" आय रुपये से अधिक है। 2,00,000/-, FIDR ऐसे लाभार्थियों का डेटा विभाग के साथ साझा करेगा।	क्रीड
9	ऐसे सभी लाभार्थियों को विभाग के डेटाबेस में निष्क्रिय के रूप में चिह्नित किया जाएगा। ऐसे सभी लाभार्थियों का भत्ता निर्दिष्ट महीने से समाप्त कर दिया जाएगा और इसे एपीआई आधारित तंत्र के माध्यम से एफआईडीआर के साथ वापस साझा किया जाएगा।	सामाजिक न्याय विभाग

"अनुलग्नक—2"

				दिनांक	13.03.2023 को रोकी गई	वृद्धावस्था पेंशन क	ा जिलेवार विवरण				
							ान का विवरण/व				
क0स0	जिला	रोकी गई कुल	लाभार्थी या उस सरकारी पेंशन		परिवार पहचान पत्र अनुसार लाभार्थी या	लाभार्थी या उसका सैनिक पा	ा पति / पत्नी पूर्व ाया गया	परिवार पहचान पत्र अनुसार लाभार्थी और उसका	लाभार्थी की	शिनाख्त मृतक गई	
		वृद्धावस्था पेंशन	जि0 स0 क0 अधिकारी अनुसार	परिवार पहचान पत्र अनुसार	उसका पति / पत्नी सरकारी कर्मचारी पाया गया	जि0 स0 क0 अधिकारी अनुसार	परिवार पहचान पत्र अनुसार	पति / पत्नी की कुल आय निर्घारित सीमा से अधिक पाई गई	सक्षम युवा द्वारा	आर0 जी0 आई0 द्वारा	परिवार पहचान पत्र अनुसार
1	अंबाला	668	1	85	4	0	6	391	2	29	150
2	भिवानी	871	0	69	0	0	0	379	238	19	166
3	चरखी दादरी	350	0	63	1	0	0	220	1	10	55
4	फरीदाबाद	494	0	36	1	0	1	325	63	7	61
5	फतेहाबाद	923	1	38	1	1	1	734	4	24	119
6	गुरूग्राम	605	0	54	2	0	0	194	291	14	50
7	हिसार	1793	0	119	1	0	0	462	902	41	268
8	झज्जर	977	1	102	1	0	0	424	316	18	115
9	जींद	1809	1	96	2	0	0	476	1017	20	197
10	कैथल	1281	0	55	15	0	0	465	563	14	169
11	करनाल	903	3	126	7	0	2	656	0	16	93
12	कुरूक्षेत्र	1658	0	61	18	0	0	643	706	32	198
13	महेंद्रगढ़	624	1	99	1	12	0	389	0	20	102
14	मेवात	240	1	21	1	0	0	103	84	8	22
15	पलवल	356	0	73	11	0	0	221	0	10	41
16	पंचकूला	155	7	0	0	0	0	66	42	33	7
17	पानीपत	595	0	70	1	0	0	301	103	15	105
18	रेवाड़ी	509	0	75	3	0	0	310	53	17	51
19	रोहतक	1481	3	127	4	0	0	398	799	28	122
20	सिरसा	1221	0	35	0	2	0	903	138	31	112
21	सोनीपत	1985	0	149	6	0	0	535	1021	34	240
22	यमुनानगर	2700	0	77	2	239	560	411	1248	37	126
	कुल	22198	19	1630	82	254	570	9006	7591	477	2569

<sup>\*</sup>जि0 स0 क0 अधिकारी :--

रजिस्ट्रार जनरल ऑफ इंडिया (जन्म तथा मृत्यु)

जिला समाज कल्याण अधिकारी

<sup>\*</sup>आर० जी० आई० :--